

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. MP/103/2014
with I.A.No. 22/2014**

**Coram:
Shri Gireesh B.Pradhan, Chairperson
Shri M.Deena Dayalan, Member
Shri A.K.Singhal, Member**

**Date of Hearing: 24.6.2014
Date of order: 02.7.2014**

In the matter of

Petition under section 79 (1) (c) (f) and (k) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for keeping in abeyance the ongoing trial operation of the incomplete SR synchronization till the satisfactory resolution of all concerns arising out of the trial run of the SR synchronization and serious issues causing major grid disruption.

**And
In the matter of**

Maharashtra State Electricity Transmission Company Limited
4th Floor, Prakashganga,
Plot No. C-19, E-Block, Bandra-Kurla Complex,
Bandra (East),
Mumbai-400 051

....Petitioner

Vs

1. National Load Despatch Centre
B-9, 1st Floor, Qutab Institutional Area,
Katwaria Sarai, New Delhi-110 016

2. Central Electricity Authority
2nd Floor, Sewa Bhawan,
R.K.Puram, New Delhi-110 066



3. Power Grid Corporation of India Limited
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122 001

4. Western Regional Power Committee
F-3, MIDC Area, Marol,
Andheri (East), Mumbai-400 093

5. Southern Regional Power Committee
29, Race Course Cross Road,
Bangalore-560 009

...Respondents

The following were present:

Shri K.Radhakrishnan, Senior Advocate for the petitioner
Shri M.Y.Deshmukh, Advocate for the petitioner
Shri D.K.Rokade, MSLDC
Shri S.S. Kulkarni, MSETCL
Ms. Seema Gupta, PGCIL
Shri RVMM Rao, PGCIL
Shri H.K. Pandey, CEA
Shri S.R. Narasimhan, POSOCO
Shri Abiha Laidi, POSOCO

INTERIM ORDER

The petitioner, Maharashtra State Electricity Transmission Company Limited has filed the present petition seeking direction to keep in abeyance the ongoing trial operation of Southern Region Grid and NEW Grid over 765 kV Raichur-Sholapur-1 S/C transmission line. The petitioner has made the following specific prayers to:

"(a) Direct the ongoing trial operation of the incomplete SR Synchronization(synchronization of SR Grid with NEW Grid over 765 kV Raichur (SR)-Sholapur (WR)-1 S/C/ lines) to be kept abeyance till the satisfactory resolution of all concerns arising out of the trial run of the SR Synchronization and serious issues causing major grid disruption; and

(b) Pass any other order as may be deemed fit in the circumstances of the case and in the interest of justice."

2. The petitioner has submitted that 1st circuit of the Raichur-sholapur transmission line was synchronized on 31.12.2013 and 2nd circuit is still under construction and the work is in progress. The petitioner has submitted that since trial period of SR synchronization has been continuing for more than four months, the petitioner is facing difficulties which have also been acknowledged by WRPC and TCC in their meetings held on 3.2.2014 and 4.2.2014. The petitioner has submitted that the requisite back-end transmission networks at Sholapur (PG) including 765 kV Wardha-Aurangabad D/C line, 765 kV Pune-Sholapur (PG) D/C line to be charged on 400 kV and 765 kV Aurangabad-Sholapur D/C are not complete while conducting the SR synchronization and in the absence of back end transmission networks, the entire power flow on circuit-I passes through 400 kV D/C Wardha-Parli and 400 kV D/C Parli-Sholapur transmission line. The petitioner has submitted that SR synchronization has not been as smooth, effective and secure as it was contemplated to be. The distribution companies and generators of the State of Maharashtra are facing huge financial losses on recurring basis due to generation back-down .

3. The petition was heard on the issue of admissibility after notice to the respondents. Learned senior counsel for the petitioner, representatives of

Central Electricity Authority, National Load Despatch Centre and Central Transmission Utility made extensive submissions on the issue.

4. The representative of the CTU submitted that synchronization and trial operation was done after detailed deliberations involving all the stakeholders. He submitted that problems being faced by Maharashtra are on account of the fact that 765 kV Wardha-Aurangabad D/C, 765 kV Pune-Sholapur (PG) D/C to be charged at 400 kV and 765 kV Aurangabad-Sholapur D/C intra-State lines have been delayed and Maharashtra is leaning on ISTS for transfer of power from intra-State generating stations. He further submitted that the problem has been aggravated as generation from Tiroda and IEPL generation are also flowing through ISTS lines.

5. The representative of Central Electricity Authority submitted that the second circuit of Raipur Sholapur is expected to be completed shortly as only 6 km of stringing is left. Regarding, Wardha-Aurangabad line, 561 km stringing has been completed and it may be commissioned by July 2014.

6. The representative of NLDC submitted that synchronous inter-connection has given benefit not only in handling contingencies but also in better voltage profile in Maharashtra system, which goes to the advantage of the State utilities of Maharashtra. He further submitted that SPS operation has been reduced considerably after revision of settings. Moreover, the situation is expected to

improve further as demand for power in Maharashtra will be reduced after the onset of monsoon.

7. After hearing the parties, we are of the view that the problem highlighted by Maharashtra needs to be deliberated by all the parties involved. Accordingly, we direct that a meeting be convened under the Chairmanship of Member, Central Electricity Authority in which representatives of Central Transmission Utility, National Load Despatch Centre and Maharashtra State Electricity Transmission Company Ltd. at the senior level shall participate within a period of 10 days and consider all the aspects of ongoing trial run of synchronization with the Southern Region and its impact on Maharashtra utilities and suggest and implement remedial measures to address the concern of Maharashtra. A report to that effect shall be filed before the Commission by 15.7.2014.

8. Learned counsel for MSEDCL requested for impleadment of MSEDCL as party to the petition as MSEDCL is adversely affected on account of the trial run for synchronization of Southern Region. MSEDCL is permitted to make its submission in the petition.

9. The petition shall be listed for hearing on 22.7.2014.

Sd/-

(A.K.Singhal)
Member

sd/-

(M. Deena Dayalan)
Member

sd/-

(Gireesh B.Pradhan)
Chairperson

